

tion No. G.S.R. 125 in Gazette of India dated the 6th March, 1993.

(x) The Indian Administrative Service (pay) second Amendment Rules, 1993 published in Notification No. G.S.R. 126 in Gazette of India dated the 6th March, 1993.

(xi) The Indian Police Service (Fixation of Cadre Strength) Fourth amendment Regulations, 1993 published in Notification No. G.S.R. 335 (E) Gazette of India dated the 26th March, 1993.

(xii) The Indian Police Service (Pay) Third Amendment Rules, 1993 published in Notification No. G.S.R. 336 (E) in Gazette of India dated the 26th March, 1993

(xiii) The Indian Forest Service (Cadre) Amendment Rules 1993 published in Notification No. G.S.R. 379 (E) in Gazette of India dated the 19th APRIL, 1993.

[Plced in Library See No. LT 4052/93]

**Annual Report and Review on the working of electronics Research and Development centre, Calcutta for 1991-92 and statement for delay in laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): On behalf of Shri Rangarajan Kumaramangalam, I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions of the Electronics research and Development Centre, Calcutta, for the year 1991-92, along with Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Elec-

tronics Research and Development Centre, Calcutta for the year 1991-92

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT -4053/93]

13.03 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY - GENERAL: Sir, I have to report the following message received from the secretary - General of Rajya Sabha :-

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th April, 1993, adopted the following motion in regard to the Committee on public Undertakings :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public undertakings of the Lok Sabha for the term ending on the 30th April, 1994, and do proceed to elect in such manner as the Chairman may direct, seven members from among the members of the house to serve on the said Committee."

(2) I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :-

1. Shri Sunil Basu Ray
2. Shri R.K. Dhawan
3. Dr. Murl Manohar Joshi
4. Shri V. Narayanasamy

5. Shri Santosh Kumar Sahu
6. Shri Pravat Kumar Samantaray
7. Shri G. Swaminathan

Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1994, and do proceed to elect in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th April, 1993, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :-

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1994 and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten members from among the members of the House to serve on the said Committee."

1. Shri S.S. Ahluwalia
2. Shri Somappa R. Bommai
3. Shri Anant Ram Jaiswal
4. Miss Saroj Kharparde
5. Shri Murasoli Maran
6. Shrimati Jayanthi Natarajan
7. Shri Viren J. Shah'

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said committee :-

13.05hrs.

**JOINT COMMITTEE TO ENQUIRE INTO  
IRREGULARITIES IN SECURITIES AND  
BANKING TRANSACTIONS**

1. Shri Prakash Yashwant Ambedkar
2. Shri N.E. Balaram
3. Shri Ram Deo Bhandari
4. Dr. Faguni Ram
5. Shri Dipen Ghosh
6. Shrimati Kailashpati
7. Shri G. Y., Krishnan
8. Shri Mentay Padmanabham
9. Shri Ram Ratan Ram
10. Shri Nyodek Yongnam'

**Extension of time for Presentation of  
Report**

[English]

SHRI RAM NIWAS MIRDHA (Barmer) : I beg to move :

(iii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th April, 1993, adopted the following motion in regard to the Committee on Public Accounts :-

"That this House do extend upto the last day of the first week of the Monsoon Session, 1993, the time for presentation of the report of the Joint Committee to enquire into irregularities in securities and banking transactions."

MR CHAIRMAN : The question is :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to associate with the

"That this House do extent upto the last day of the first week of the Monsoon Session, 1993, the time for presentation of the report of the Joint Committee to enquire into